

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR DR. K.ARUL

Petition(s) for Special Leave to Appeal (C) No(s). 2113/2011

SMT JAI SHREE DEVI (D) AND ORS.

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(with interim relief and office report)

Date : 21/11/2014 This petition was called on for hearing today.

For Petitioner(s)

Mr Matrugupta Mishra, Adv.
Ms. Sharmila Upadhyay, Adv.

For Respondent(s)

Mr Kunal Verma, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Despite the earlier order dt.21.8.2014 petitioner did not choose to take alternative arrangement by serving process on the unserved respondent NO.4. As last opportunity is given by extending two weeks time, office to issue notice, if steps taken.

Counsel for the petitioner has not cured the defects in the application for substitution filed in respect of deceased petitioner No.1 and also not filed the application for substitution in respect of deceased petitioner No.2 despite earlier order. Time extended for two weeks, as last opportunity for taking steps.

List again on 6.1.2015.

(DR. K.ARUL)
Registrar